

Vishal Vs State Of Uttarakhand

Court: Uttarakhand High Court

Date of Decision: Feb. 14, 2025

Acts Referred: Bharatiya Nyay Sanhita, 2023 " Section 64(2)(m), 137(2)
Protection Of The Children From Sexual Offences Act, 2012 " Section 5(j)(ii)(I), 6

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Gaurav Singh, Rangoli Purohit

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.346 of 2024, under Section 137(2), 64(2)(m) of the Bhartiya Nyaya Sanhita, 2023 and Section 5(j)(ii)(L)/6

of the Protection of Children from Sexual Offences Act, 2012, Police Station SIDCUL, District Haridwar. He has sought his release on bail.

2. Heard learned counsel for the parties and perused the record.

3. It is argued by learned counsel for the applicant that the victim has not supported the prosecution case at trial.

4. This fact is admitted by learned State Counsel.

5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.

6. The bail application is allowed.

7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the

satisfaction of the court concerned.